

bers of the Joint Committee wanted postponement of consideration of the Bill at the instance of Shri JRD Tata or others.

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H.R. GOKHALE) : Government is very anxious to pass this Bill quickly in this session. There is no intention of postponing it to the next session. As Shri Darbara Singh has rightly stated, probably this is going to be the first legislative measure to be passed after the passing of the 24th and 25th Constitution Amendment Bill and I have no doubt that the interests who are interested in seeing that this enactment is set aside are bound to go to courts. So, all the provisions need to be examined thoroughly to make them fool-proof and immune from legal attack. That is why some more time is required.

SHRI INDRAJIT GUPTA : When it is going to be presented only at the end of the month, I do not know how it is going to be passed in this session.

MR SPEAKER : The question is : "That this House do extend upto the 21st August, 1972 the time appointed for the presentation of the report of the Joint Committee on the Bill to provide for the acquisition and transfer of shares of Indian Insurance companies and undertakings of other existing insurers in order to serve better the needs of the economy by securing the development of general insurance business in the best interest of the community and to ensure that the operation of the economic system does not result in the concentration of wealth to the common detriment, for the regulation and control of such business and for matters connected therewith or incidental thereto."

The motion was adopted.

13.19 hr

RE : QUESTION OF PRIVILEGE

MR. SPEAKER : Shri Ajit Kumar Saha to make a short statement.

[SHR S.M. BANERJEE]

SHRI ATAL BIHARI VAJPAYEE (Gwalior) : We may take it up after lunch.

MR SPEAKER : Generally we finish all formal business before lunch.

SHRI S.M. BANERJEE (Kanpur) : Since the prices have gone up so high, there should be no lunch.

SHRI AJIT KUMAR SAHA : Under rule 223 of the Rules of Procedure—...

MR. SPEAKER : He may mention it very briefly and lay a statement on the Table.

SHRI JAGANNATHRAO JOSHI (Shajapur) : Why not take it up after lunch ?

SHRI DINEN BHATTACHARYYA : It is a question of privilege.

MR. SPEAKER : We discussed it this morning. The hon. Member was travelling in Asansol. Some people—I do not know whether real policemen or some people impersonating them—misbehaved with them. He has brought this matter to my notice. I am sending it to the Minister for a report. Then I will allow the hon. Member to mention it in the House.

SHRI DINEN BHATTACHARYYA : He was coming to attend a parliamentary committee meeting when this happened! So, it is a question privilege.

MR SPEAKER : I will send it to the Minister and get a report. Then I will call him to make a statement.

2013.hrs

COKING COAL MINES (NATIONALISATION) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : I beg to move for leave to introduce a Bill to provide for the acquisition and transfer of the right, title and interest of the owners of the coking coal mines specified in the First Schedule, and the right, title and interest of the owners of such coke even plants as

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